

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 632/90
EXXXXX

198

DATE OF DECISION 11.1.1991

N.V. Shastri

Petitioner

===== Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr. P.S. Lambat

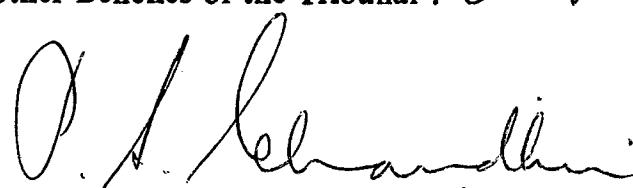
Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.D. Surya Rao, Member (A)

The Hon'ble Mr. P. S. Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(P.S. Chaudhuri)
Member (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR
* * * *

(3)

Original Application No.632/90

Narayan Vithalrao Shastri,
Prasad Colony, Jatharpeth,
Akola 444 005.

... Applicant

V/s

1. Union of India, Ministry of Railways, Rail Bhavan, New Delhi.
2. Divisional Railway Manager, Hyderabad (Meter Guage Divn), Secunderabad, SC Railway. ... Respondents.

CORAM: Hon'ble Member (J), Shri D. Surya Rao.
Hon'ble Member (A), Shri P.S.Chaudhuri.

Appearances:

Applicant in person and Mr. P.S.Lambat, Advocate, for the respondents.

ORAL JUDGEMENT:

Dated : 11.1.1991

(Per. P.S.Chaudhuri, Member (A))

This application under Section 19 of the Central Administrative Tribunals Act, 1985 was filed on 27.8.1990. In it the applicant who was working as Chief Controller, Akola under South Central Railway has claimed two reliefs, namely, early payment of overtime of approximately Rs.5,000/- and suitable compensation to evacuate mental torture.

2. We have heard the applicant in person and Mr. P.S.Lambat, learned counsel for the respondents who waives notice.
3. At the stage of admission the applicant files an application dated 11.1.91 in which he submits that payment towards overtime amounting to Rs.4,060/- has been received by him on 21.8.90. He has titled this application as an

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application for withdrawal of his application No.632/90 for payment of overtime allowance but in it he has now said about claiming interest and Court expenses. We see no merit in this application. As mentioned earlier, he had made only two prayers in the application and the two now sought to be made did not make a place in the original application.

3. In this view of the matter O.A.No.632/90 is summarily rejected under Section 19(3) of the Central Administrative Tribunals Act, 1985.



(P.S.Chaudhuri)
Member(A)



(D.Surya Rao)
Member(J)

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